

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 589/2024

In the matter of:

Mohd. Danish

.....Applicant

Versus

Govt. of NCT of Delhi

.....Respondent

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Filed by:

New Delhi:

Dated: 22.11.2025

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 589/2024

①

In the matter of:

Mohd. Danish

.....Applicant

Versus

Govt. of NCT of Delhi

.....Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 09.07.2024.**

I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above-referred matter on 09.07.2024 on the basis of a letter petition by Mohd. Danish raising the grievance regarding the illegal extraction of groundwater for the construction of a house at D-23, Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi. This Hon'ble Tribunal constituted a Joint Committee comprising the DM (North-East) and the DPCC, and DPCC was designated as the nodal agency.
3. That, in compliance with the order dated 09.07.2024, a joint inspection was carried out on 06.09.2024 by the officials of DPCC and SDM (Seelampur) at the premise and following observations were made:

NOTARY

A. C. TIWARI

DELHI

Regn. No. 2162

GOVT. OF INDIA

a) Plot owner (Munnavar Ali) was present at the site/premise.

b) Plot D/23, is sub-divided into 4 parts and owners are different. All are brothers.

c) One number of borewell found at the corner plot i.e. D-23/4.

- d) As informed by the plot owner, the submersible (i.e. borewell) was installed 7-8 years ago.
- e) Permission for borewell is not furnished/ presented by unit owner.
- f) As informed by plot owner, they operate borewell for around 10 min in a day.
- g) Unit owner also informed that a separate case in Karkardooma District Court is going on regarding disputed property and illegal construction. [Case No. RC/ARC No. 20/2023 (Munnavar Ali & Anr. Vs. Mohd. Danish & Anr.)]
- h) On the spot sealing of borewell is not done. However, officials of SDM (Seelampur) assured that necessary action regarding sealing of borewell will be done after taking directions from SDM concerned. Also Action Taken Report in this regard will be sent to DPCC after sealing of borewell.

Copy of the joint inspection report dated 06.09.2024 alongwith photographs is enclosed herewith as ANNEXURE-1 (Colly).

4. That, SDM (Seelampur) sealed the borewell on 09.09.2024 which was being used for illegal extraction of ground water without permission from Competent Authority. Further, SDM (Seelampur) issued corrigendum with regards to sealing memo on 18.09.2024 wherein 4th line of Para-1 was corrected. Copy of the sealing memo dated 09.09.2024 and Corrigendum dated 18.09.2024 are enclosed herewith as ANNEXURE-2 (Colly).
5. That, DPCC issued Show Cause Notice (SCN) on 17.03.2025 for imposition of Environmental Damage Compensation (EDC) of Rs. 35,064/- (Rupees Thirty Five Thousands Sixty Four only), granting 15 days' time to submit the response. Copy of the Show Cause Notice (SCN) dated 17.03.2025 is enclosed herewith as ANNEXURE-3.
6. That, in response to the Show Cause Notice (SCN), Sh. Munnavar Ali submitted a reply on 08.04.2025, thereby requesting the waiver of the Environmental Compensation (EC). Copy of the reply submitted by Sh. Munnavar Ali dated 08.04.2025 is enclosed herewith as ANNEXURE-4.
- That DPCC issued order for confirmation of Environmental Damage Compensation of Rs. 35,064/- on 21.05.2025 against Sh. Munnavar Ali. Copy

NOTARY

A. C. TIWARI

DELHI

Reg. No. 2162

GOVERNMENT

of the Environmental Damage Compensation (EDC) order dated 21.05.2025 is enclosed herewith as ANNEXURE-5.

8. That, on non-receipt of Environmental Damage Compensation (EDC) amount, DPCC issued reminder letters to M/s Munnavar Ali on 11.07.2025, and on 01.09.2025 thereby directing to deposit EDC Amount of Rs. 35,064/-. Copy of the reminder letters dated 11.07.2025 and 01.09.2025 are enclosed herewith as ANNEXURE-6 (Colly).
9. That, further DPCC issued recovery letter on 06.10.2025 to SDM (Seelampur) thereby requesting to take appropriate action for recovery of the EC amount of Rs. 35,064/- as arrears of land revenue at the earliest and submit compliance report to DPCC within 15 days. Copy of the recovery letter dated 06.10.2025 is enclosed herewith as ANNEXURE-7.
10. That, M/s Munnavar Ali on 10.11.2025 submitted letter along with Demand Draft dated 10.11.2025 thereby depositing EDC of Rs. 35,064/- (Thirty-Five Thousand Sixty-Four only). Copy of the letter dated 10.11.2025 is enclosed herewith as ANNEXURE-8.
11. That, in view of the above, the present action taken report may kindly be taken on record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this ___ day of January, 2026.



ATTESTED

NOTARY PUBLIC
(DELHI INDIA)


DEPONENT

22 JAN 2026

22 JAN 2026

Annexure-1 (copy)

	DELHI POLLUTION CONTROL COMMITTEE GOVERNMENT OF NCT OF DELHI 4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpcc.delhigovt.nic.in
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Inspection Report

In compliance of Hon'ble NGT order dated 09.07.2024 in OA no. 589/2024 in the matter of "Mohd. Danish Vs. GNCTD", a Joint Committee comprising of officials of DPCC and District Magistrate (North East) visited the premise located at D-23, Gali No. 16, Chauhan Banger, Main Road Brahampuri, Delhi to ascertain the ground facts and allegation regarding illegal extraction of groundwater as mentioned in the said order and following observation were made:

1. Above said premise was visited by joint team of DPCC & SDM (Seelampur) on 06/09/2024.
2. Plot Owner (Munnawar Ali) was present at the site.
3. Plot D-23, is sub-divided into 4 part & owners are different. All are brothers.
4. One number of borewell found at the corner plot i.e D-23/4.
5. As informed by plot owner, said submersible (i.e borewell) is installed 7-8 years ago.
6. Permission for borewell is not furnished / presented by unit owner.
7. As informed by unit owner, they operate borewell for around 10 mins per day.
8. Unit owner also informed that a separate case in Karkardooma District Court is

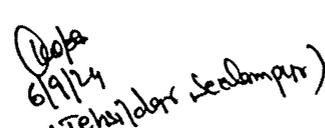
5
going on regarding disputed property of
illegal construction.

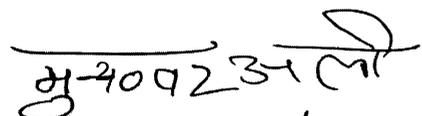
Case No. RC/ARC No. 20/2023

(Munnawar Ali & Anr. Vs. Mohd. Danish & Anr.)

9.) On the spot sealing of borewell ~~can~~ is not
done. However, officials of SDM (Seelampur)
assured that a necessary action regarding
sealing of borewell will be done after
taking directions from SDM concerned. Also
Action taken Report in this regard will be
sent to DPCC after sealing of borewell.


Signature of Officials of DPCC
06/09/24
Ishe
06/09/2024
TE, DPCC


Signature of officials of DC/DM (North East)
06/09/24
(Tehsildar Seelampur)
Arupal
06/09/24
(H.P.S.P)


Sign. of plot owner
(Munnawar Ali)
06/09/24

6

S.No.	Issue	Details provided by premises owner
1	Name and Address of premises	D-23, Gali No. 16, Chauhan Banger, Main Road Brahampuri, Delhi-53.
2	Total no. of Borewells.	1.
3	Details of permission from Competent Authority if any. (Enclose copy of permission for extraction of groundwater from the competent authority)	No.
4	Quantum of Groundwater extracted (in KLD)	
5	Power of Pump being used to extract groundwater. (in HP)	1 H.P.
6	Diameter of borehole (in Inches)	Not clear 4"
7	Depth of Borewell (in meter)	90 ft.
8	Operational Hours of Pump per day	10 min / day
9	No. of days of operation of borewell	for 7-8 yrs.

All detail are furnished as informed by the unit owner, However, no ~~data~~ documents are provided in this regard.

[Signature]
06/09/2024
JEE, DPCC

[Signature]
6/9/24
Teh. (SLR)

[Signature]
6/9/24
(F.P.S. pur)

[Signature]
06/09/2024
TE, DPCC

[Signature]
6/9/24
} Sign. of premise owner
(Munavar Ali)

Photos Taken during inspection at D/23, Gali No. 16, Chauhan Banger, Main Road Brahampuri, Delhi-53

7



Photos Taken during inspection at D/23, Gali No. 16, Chauhan Banger, Main Road Brahampuri, Delhi-53

8



06.09.2024 15:06
28.68075, 77.26752
D-1381, Brahampuri Rd, Chauhan Banger, Shahdara, New, 110053

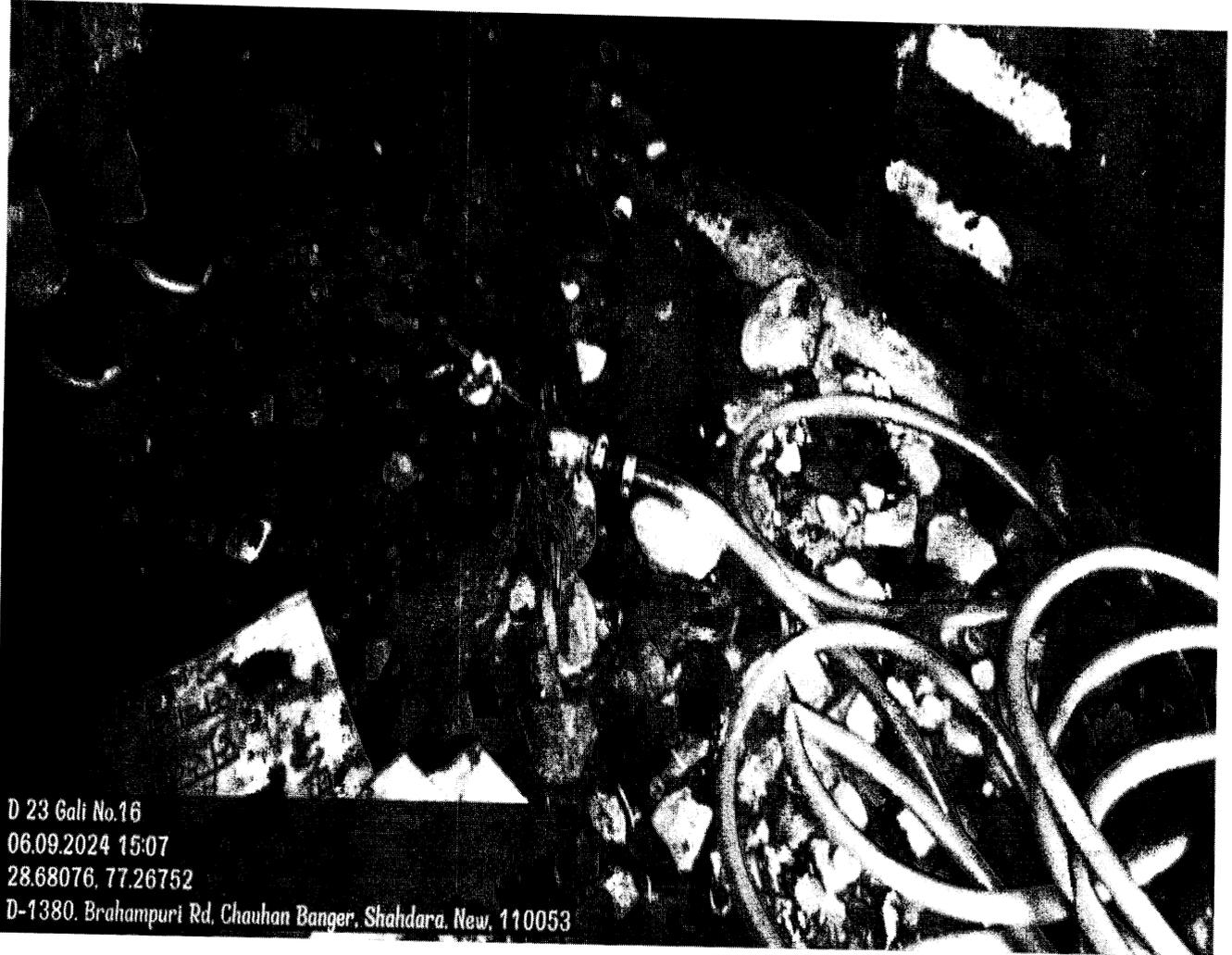
Photos Taken during inspection at D/23, Gali No. 16, Chauhan Banger, Main Road Brahampuri, Delhi-53

9



Photos Taken during inspection at D/23, Gali No. 16, Chauhan Banger, Main Road Brahampuri, Delhi-53

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Annexure-2 (copy)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF SUB-DIVISIONAL MAGISTRATE SEELAMPUR, DISTT NORTH EAST
GT ROAD, SEELAMPUR, DELHI-110053

F.No. SDM/SLP/2024/ 8789-94

Dated:- 18/09/2024

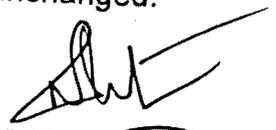
11

CORRIGENDUM

Refer to this Office's Sealing Memo F. No. SDM/SLP/2024/8693-98 dated 09/09/2024. The use of illegal borewell appearing therein as "for commercial use" in the 4th line of Para-1 may be corrected and read as "for domestic use" in the said Sealing Memo. Rest of the contents of the Sealing Memo will be remain unchanged.

To,

Sh. Munnwar Ali S/o Sh. Abdul Ali
R/o H. No. C-98/34, Street No. 14/1,
Near Noorani Masjid, Chauhan Bangar, Delhi-110053
Mob. No. 9873115050


SDM (Seelampur)



F.No. SDM/SLP/2024/ 8789-94

Dated:- 18/09/2024

Copy to:-

1. Sh. M.S. Rawat, SEE, CMC-I, Delhi Pollution Control Committee, Govt. of NCT of Delhi, 1st and 2nd Floor, Vikas Bhawan-II, Civil Lines, Delhi-110054.
2. PA to DM (NE), Delhi
3. PA to DCP (NE), Delhi
4. Division Head (Yamuna Vihar) BSES, Sub Station Building, Yamuna Vihar, Delhi with the direction to disconnect the power supply of the said premises.
5. SHO, PS Jafrabad/New Usmanpur, Delhi


SDM (Seelampur)



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रिपोर्ट

मान जी,

आपका पत्र संख्या 2939/TEH/S.PW/5/09/24 के संदर्भ में पता D-23, गली नं-16, चौधन बागंर पर ग्वॉइंट इस्पेक्शन के लिस्ट लहसीलदार सीवलयुर, प्रियंक खत्री JEE (DPCC) के साथ मौक पर पहुंचा। मौक पर एक सत्र सीवल (वरेल) गया जो कि मुन्नवर अली ने बताया, के सत्र सीवल 7, 8 साल पहले से लगा हुआ है और मुन्नवर अली ने बताया कि सत्र प्लॉट में 4 जिसके संबंध में कंडक्टिंग ऑफिस में प्रॉडवी डिस्च्युट का केस चल रहा है मौक पर बिच गया सत्र सीवल के फोटोग्राफ रिपोर्ट के साथ संलग्न है रिपोर्ट अधिकार्यवादी हेतु प्रस्तुत है।

AKM/PK
6/9/24

Teh/S-pur

AKM/PK
6/9/24

Priyank Khatri
06/09/24.
(PRIYANK KHATRI)
JEE, DPCC

is directed by the SPM(SLP) the joint inspection report has been prepared and submitted for further necessary directions for the same.

SPM(SLP) 7/9/24
Teh to visit & seal the above premises

मुन्नवर अली

9873115050

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF SUB-DIVISIONAL MAGISTRATE SEELAMPUR, DISTT NORTH EAST
GT ROAD, SEELAMPUR, DELHI-110053

F.No. SDM/SLP/2024/8693-98

Dated:- 09/09/2024

13

SEALING MEMO

Whereas, during the joint field visit of staff of DPCC with staff of Tehsildar (Seelampur) in reference of directions received from DPCC vide letter No. DPCC DPCC/c/MC-I/OA No. 589/2024/263-65 dated 23/08/2024 in the area of Sub-Division Seelampur extraction of ground water through illegal borewell for commercial use was noticed at D-23, Gali No. 16, Chauhan Bangar, Delhi-110053 where Sh. Munnwar Ali S/o Sh. Abdul Ali R/o H. No. C-98/34, Street No. 14/1, Near Noorani Masjid, Chauhan Bangar, Delhi-110053 available, introduced himself as owner/present occupier of the borewell.

And whereas, extraction of ground water without permission of Competent Authority is an offence under the Environment (Protection) Act, 1986 and is also a violation of directions of the Hon'ble LG of Delhi issued vide order No. F8(48)EA/Env./09/144433-144451 dated 30-31/03/2009 and dated 18/05/2010 and section 5 of the Environment (Protection) Act, 1986.

Therefore, the illegal borewell installed on the aforesaid premises i.e. D-23, Gali No. 16, Chauhan Bangar, Delhi-110053 is sealed today i.e. 09/09/2024. Sh. Munnwar Ali S/o Sh. Abdul Ali R/o H. No. C-98/34, Street No. 14/1, Near Noorani Masjid, Chauhan Bangar, Delhi-110053 is hereby directed to keep the seal intact and not to tamper with the seal otherwise action under relevant sections of IPC will be initiated.

To,

Sh. Munnwar Ali S/o Sh. Abdul Ali
R/o H. No. C-98/34, Street No. 14/1,
Near Noorani Masjid, Chauhan Bangar, Delhi-110053
Mob. No. 9873115050

SDM (Seelampur)



F.No. SDM/SLP/2024/8693-98

Copy to:-

Dated:- 09/09/2024

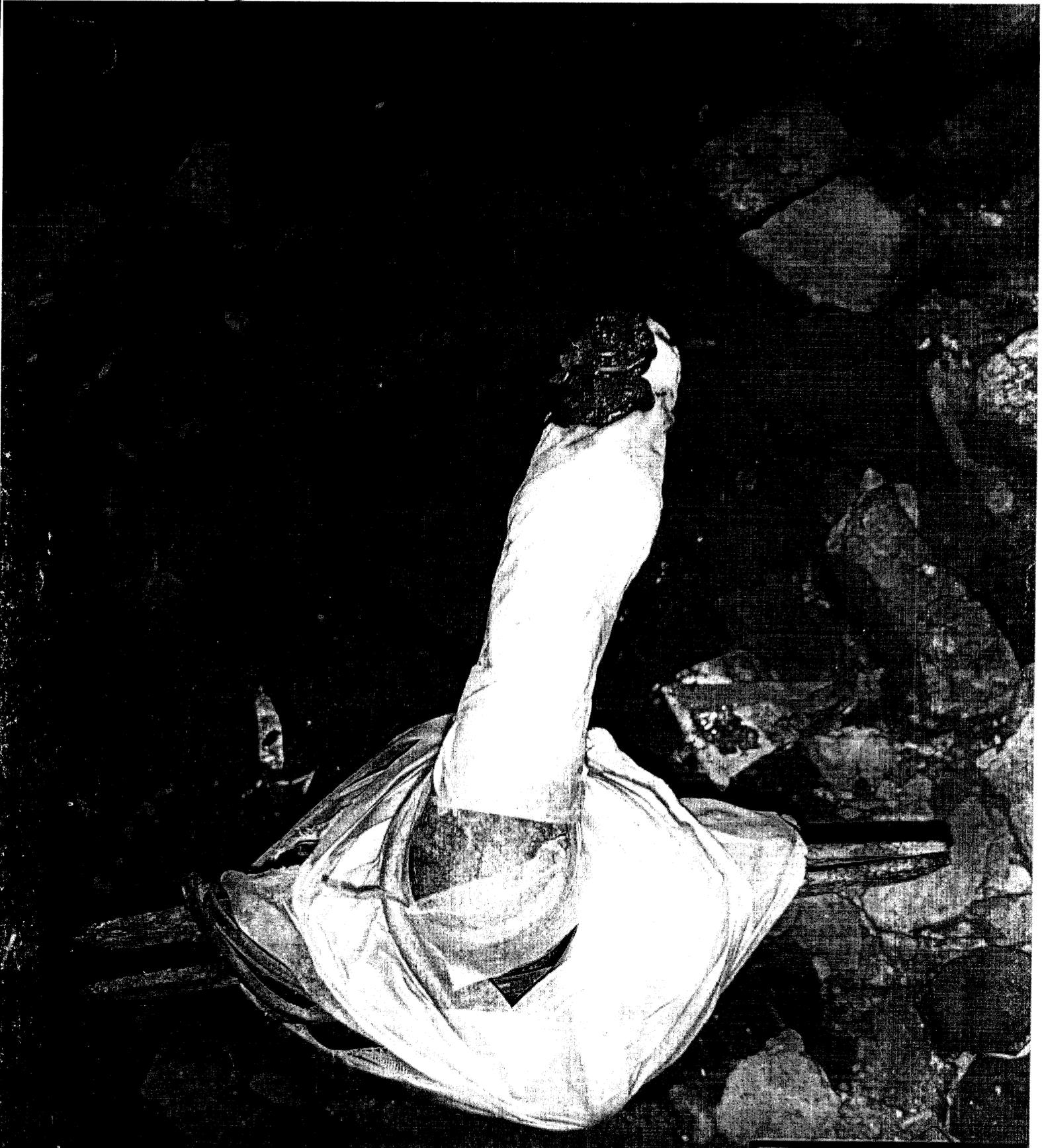
1. Sh. M.S. Rawat, SEE, CMC-I, Delhi Pollution Control Committee, Govt. of NCT of Delhi, 1st and 2nd Floor, Vikas Bhawan-II, Civil Lines, Delhi-110054.
2. PA to DM (NE), Delhi
3. PA to DCP (NE), Delhi
4. Division Head (Yamuna Vihar) BSES, Sub Station Building, Yamuna Vihar, Delhi with the direction to disconnect the power supply of the said premises.
5. SHO, PS Jafrabad/New Usmanpur, Delhi

9873115050

SDM (Seelampur)



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 **GPS Map Camera**

New Delhi, Delhi, India

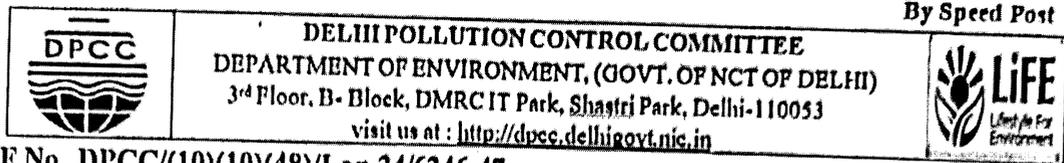
D-1381, Brahampuri Rd, Chauhan Banger, Shahdara, New Delhi, Delhi,
110053, India

Lat 28.680778°

Long 77.267543°

09/09/24 06:05 PM GMT +05:30

Google



By Speed Post

15

F.No. DPCC/(10)(10)(48)/Leg-24/6246-47

Date: 17/03/2025

To,

M/s Sh. Munnavar Ali,
D-23/4, Gali No. 16, Chauhan Banger,
Main Road, Brahampuri,
Delhi-110053.

Annexure 3

Subject: Show Cause Notice for imposition of Environmental Compensation (EC).

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

And whereas, Hon'ble NGT vide its order dated 09.07.2024 (copy enclosed) in the matter of "Mohd Danish Vs GNCTD" constituted a joint committee comprising of District Magistrate North-East Delhi and Delhi Pollution Control Committee (DPCC) to look into the matter and take appropriate preventive, prohibitive, punitive and remedial action in case of violation.

And whereas, in compliance of Hon'ble NGT order, a joint inspection team comprising of officials of SDM (Seelampur) and DPCC visited alleged site (house at D-23, Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi-110053) and conducted an inspection on 06.09.2024. Observations of the joint team are as follow:

1. Plot D-23 is subdivided into 4 parts and owners are different and all are brothers.
2. One number of borewell found at the corner plot i.e. D-23/4. Owner of the plot (Sh. Munnavar Ali) was present during the joint inspection.
3. As informed by plot owner (Sh. Munnavar Ali), the borewell/submersible was installed 7-8 years ago.
4. Permission for borewell is not furnished/presented by unit owner.
5. As informed by plot owner, they operate the borewell for around 10 minutes per day.

And whereas, in view of Hon'ble NGT directions/orders and in view of the non-compliance of the statutory requirements, DPCC keeping in view the 'Polluters Pays' Principle has decided to levy Environmental Compensation (EC) on the addressee for causing damage to the environment by illegal extraction of ground water.

And whereas, Central Pollution Control Board (CPCB) has framed guidelines for Assessing of Environmental Compensation with respect to illegal extraction of Ground Water vide its "In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund".

contd.. 2..

(16)

Following is the calculation of Environmental Compensation (EC):

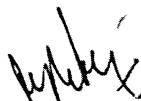
1. Delhi is not covered in CGWA list of 162 notified area identified in States/UTs.
2. Seelampur is covered under Semi-Critical Area by CGWA.
3. Purpose of extraction is Domestic (Household) use.
 - Quantity of ground water extracted as per the available details, pump yield = 3 m³/hr (for 4" dia and 1 H.P. pump)
 - Daily consumption (pump operation for 10 minutes per day): 3 x (1/6) = 0.5 m³ (which is < 2 m³)
 - ECRgw for Drinking and domestic use (household) = 12 Rs./m³ for daily consumption < 2 m³/day in Semi-Critical area.
 - No. of days of violation = every day for 8 years (i.e. 365*6 + 366*2 = 2922 days)

Therefore, total ECgw = 12 x 2922 (i.e. Rs. 35,064/-)

And whereas, in compliance of stipulated guidelines of CPCB and in view of aforesaid orders of Hon'ble National Green Tribunal, it has now been decided to levy an Environmental Compensation (EC) of **Rs. 35,064/- (Rupees Thirty-Five Thousand Sixty-Four only)** on the addressee on account of extraction of ground water illegally without permission from the Competent Authority, payable in the form of DD in favor of "Delhi Pollution Control Committee".

By way of this notice, the addressee is hereby called upon to show cause, as to why the above said Environmental Compensation should not be imposed. The reply, if any, should reach to this office **within 15 days from the date of issue of this notice**. In case of failure, it will be presumed that the addressee has nothing to say in this regard and the aforementioned EC will be imposed without any further reference.

This is being issued as per the approval of the Competent Authority, DPCC.


M.S. Rawat
SEE, CFC-I

Encl: As above.

Copy to:

1. Master file, CFC-I.

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Annexure-4

SPEED POST

APRIL 8, 2025

TO

SH. M.S. RAWAT,
 SEE, CFC-I,
 DELHI POLLUTION CONTROL COMMITTEE,
 DEPARTMENT OF ENVIRONMENT
 (GOVT. OF NCT OF DELHI)
 3RD FLOOR, B-BLOCK, DMRC IT PARK,
 SHASTRI PARK,
 DELHI-110053

Delhi Pollution Control Committee
Dairy No. 160282
08 APR 2025
160282 CMC-1
Sign. of Receiving Officer

REF: DPCC/(10)/(10) (48)/LEG-24/6246-47
 DATED 17.03.2025

SUB: **REPLY OF SHOW CAUSE NOTICE FOR
 IMPOSITION OF ENVIRONMENT COMPENSATION
 ((E.C.) DATED 17.03.2025**

SIR,

That the undersigned is senior citizen and received the Show Cause Notice dated 17.03.2025 received on 07.04.2025 sent by your department and given the reply, which is as under:-

1. That as per the your notice and order of NGT 09.07.2024, it is submitted that the undersigned never received any summons or notice from NGT in this regard.
2. That it is further submitted that the alleged applicant - Mohd. Danish is a tenant of the undersigned and undersigned filed the eviction proceedings before the civil court under the Delhi Rent Control and same is pending trial.
3. That Mohd. Danish / tenant filing false and frivolous complaints before various authorities i.e. MCD and other authorities and forums.
4. That Mohd. Danish / tenant were filing the complaints and leveling false allegations.

Contd...

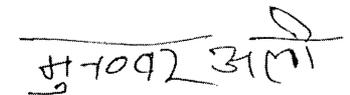
18

: 2 :

5. That the undersigned not heard before NGT or by your department i.e. Pollution Control at any point of time, so that is against the principle of natural justice, equity and good conscience.
6. That the allegations of bore well / submersible was installed is false because the undersigned attempted to install the bore-well /submersible above 8 - 9 years, but the water will not come out and since then not in use and when the officials visited, they put a seal on it, which was not in use in any manner, so the allegations of extraction of water are totally false and frivolous.
7. That the said property is already booked by MCD, so there is no water extraction in any manner as alleged in the notice.
8. That the undersigned is a very poor person, he is unable to pay the huge amount of Rs.35,000/- and due to his old aged he is unable to do any work and totally depend upon his son, who is doing private job.

In view of the above mentioned facts and circumstances, it is therefore, requested to your good office may kindly be pleased to waive the EC of Rs.35,064/-.

Thanking you,



Yours faithfully,

(MUNNAWAR ALI)
S/O LATE ABDUL ALI,
R/O H.NO.D-23, CHAHAN BANGER,
GALI N.16, MAIN ROADD,
BRAHAMPURI,
DELHI-110053
(MOB:9873115050)

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Annexure-5
By Speed Post

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/(10)(10)(48)/Leg-24/ 390-93

Dated: 21/05/2025

To,

M/s Sh. Munnavar Ali,
D-23/4, Gali No. 16, Chauhan Banger,
Main Road, Brahampuri,
Delhi-110053.

Subject: Order for imposition of Environmental Compensation (EC).

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

Whereas, Hon'ble NGT vide its order dated 09.07.2024 in the matter of "Mohd Danish Vs GNCTD" constituted a joint committee comprising of District Magistrate North-East Delhi and Delhi Pollution Control Committee (DPCC) to look into the matter and take appropriate preventive, prohibitive, punitive and remedial action in case of violation.

Whereas, in compliance of Hon'ble NGT order, a joint inspection team comprising of officials of SDM (Seelampur) and DPCC visited alleged site (house at D-23, Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi-110053) and conducted an inspection on 06.09.2024. One number of borewell found at the corner plot i.e. D-23/4. Owner of the plot (Sh. Munnavar Ali) was present during the joint inspection. Permission for borewell was not furnished/ presented by unit owner.

Whereas, Central Pollution Control Board (CPCB) has framed guidelines for Assessing of Environmental Compensation with respect to illegal extraction of Ground Water vide its "In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund".

Whereas, in view of Hon'ble NGT directions/orders and in view of the non-compliance of the statutory requirements, DPCC keeping in view the 'Polluter Pays' Principle has decided to levy Environmental Compensation (EC) on the addressee for causing damage to the environment by illegal extraction of ground water.

Whereas, in compliance of stipulated guidelines of CPCB, a Show Cause Notice (F.No. DPCC/(10)(10)(48)/Leg-24/6246-47) dated 17.03.2025 (copy enclosed) for imposition of EC of Rs. 35,064/- was issued to M/s Sh. Munnavar Ali, D-23/4, Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi-110053.

Whereas, your reply is received on 18.04.2025 wherein you (the addressee) has contended that you have not been heard by the DPCC at any point of time which is against the principle

o/c
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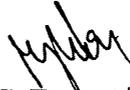
of natural justice, equity and good conscience. It is also stated that the sealed borewell, installed 8-9 years ago, was not operational because it did not yield water, and as such, requested waiver of the Environmental Compensation (EC).

Whereas, in the present case, you the addressee had earlier submitted that the borewell was operated for 10 minutes per day, approximately 4 to 5 days per week over a period of 8 to 9 years. The statement is part of the Inspection report dated 06.09.2024 which is duly signed by you voluntarily. Therefore, the statement in the reply that the borewell was not used at all is incorrect and an afterthought just to avoid penal action. So, your denial is hit by the principle of Estoppel.

Whereas, as per the principle of Natural Justice, Show Cause Notice was issued to you (the addressee) and thus got the opportunity to present your case through reply dated 08.04.2025 which is being considered before initiating action. Therefore, the statement that you not have been given an opportunity of being heard and that principles of Natural Justice are violated is infructuous and not supported by facts of the case. Further, the claim of you (the addressee) that the tenant has been evicted is irrelevant as the Show Cause Notice is issued in your name and you are filing the reply to SCN on factual as well as legal aspect.

In view of above and after due consideration of your representation dated 08.04.2025, the competent authority has decided to impose Environment Damage Compensation (EDC) of Rs. 35,064/- (Rupees Thirty Five Thousand Sixty Four only) on you (addressee unit). Therefore, you (the addressee) is hereby directed to deposit the EDC of Rs. 35,064/- (Rupees Thirty Five Thousand Sixty Four only) compulsorily through Demand Draft (DD) in favour of "Delhi Pollution Control Committee" payable at Delhi within 15 days of issue of this order failing which action shall be taken as per Law.

This is being issued as per the approval of Competent Authority, DPCC.


M.S. Rawat
SEE, CFC-I

msrawat.dpcc@nic.in

Copy to:

1. **The SDM Seelampur, New Seelampur, GT Road, Delhi-110053.**
2. **Incharge, IT Cell for uploading on website of DPCC.**
3. **Master file, CFC-I.**

(21)

Annexure-6 (copy)
By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
F. No. DPCC/(10)(10)(48)/Leg-24/ 2024-2025		Dated: 01/09/25

Reminder-II

To,

M/s Sh. Munnavar Ali,
D-23/4, Gali No. 16, Chauhan Banger,
Main Road, Brahampuri,
Delhi-110053.

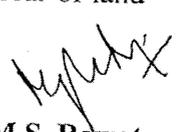
Subject: Environmental Compensation (EC)-reg.

Ref: DPCC letter F. No. DPCC/(10)(10)(48)/Leg-24/1038-1040 dated 04.07.2025 – Copy enclosed.

In compliance of Hon'ble NGT order dated 09.07.2024 in the matter of "Mohd Danish Vs GNCTD", a joint inspection of your premises (addressee) was carried out by officials of DPCC and Revenue Department on 06.09.2024. During inspection, One illegal borewell found at the corner plot i.e. D-23/4. You Sh. Munnavar Ali, Owner of the plot (Sh. Munnavar Ali) was present during the joint inspection. Permission for borewell was not furnished/presented by unit owner.

DPCC vide its letter F. No. DPCC/(10)(10)(48)/Leg-24/390-93 dated 21.05.2025, has imposed an Environmental Compensation (EC) of **Rs. 35,064/- (Rs. Thirty Five Thousand Sixty Four only)** upon you the addressee. Further, a reminder letter for submission of EC vide DPCC letter F. No. DPCC/(10)(10)(48)/Leg-24/1038-1040 dated 04.07.2025 was also issued to the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 35,064/- (Rs. Thirty Five Thousand Sixty Four only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.


M.S. Rawat
SEE, CMC-1

Encl: As above.

Copy to:

1. Incharge IT cell, with the request to upload on DPCC website.
- ✓ 2. Master file, CMC-1.

ok

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	<p align="right">By Speed Post</p> 
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F. No. DPCC/(10)(10)(48)/Leg-24/1038-1040

Dated: 11/11/25

Reminder-1

To,

M/s Sh. Munnavar Ali,
D-23/4, Gali No. 16, Chauhan Banger,
Main Road, Brahmampuri,
Delhi-110053.

Subject: Environmental Compensation (EC).

Ref: DPCC letter F. No. DPCC/(10)(10)(48)/Leg-24/390-93 dated 21.05.2025 – Copy enclosed.

In compliance of Hon'ble NGT order dated 09.07.2024 in the matter of "Mohd Danish Vs GNCTD", a joint inspection of your premises (addressee) was carried out by officials of DPCC and Revenue Department on 06.09.2024. During inspection, One illegal borewell found at the corner plot i.e. D-23/4. You Sh. Munnavar Ali, Owner of the plot (Sh. Munnavar Ali) was present during the joint inspection. Permission for borewell was not furnished/ presented by unit owner.

DPCC vide its letter F. No. DPCC/(10)(10)(48)/Leg-24/390-93 dated 21.05.2025, has imposed an Environmental Compensation (EC) of **Rs. 35,064/- (Rs. Thirty Five Thousand Sixty Four only)** upon you the addressee. However, you the addressee has failed to submit the above said Environmental Compensation (EC) till date.

And whereas, the addressee unit is hereby being provided with an opportunity to submit the EC of amount **Rs. 35,064/- (Rs. Thirty Five Thousand Sixty Four only)** for extracting ground water through illegal borewell.

Now therefore, you are hereby once again directed to deposit Environmental Compensation (EC) of **Rs. 35,064/- (Rs. Thirty Five Thousand Sixty Four only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this letter, failing which necessary action shall be taken including recovery of said EC as arrear of land revenue through Revenue Department, GNCTD.

Meghraj Singh Rawat
Digitally signed by
Meghraj Singh Rawat
Date: 2025.07.11
14:44:35 +05'30'

SEE, CMC-1

Encl: As above.

Copy to:

1. **The District Magistrate (North-East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Master file, CMC-1.

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	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	
	F.No. DPCC/(10)(10)(48)/Leg-24/2550-53	

Annexure-7
By Speed Post/By E-mail
Date: 06/10/25

To,

The SDM Seelampur,
Seealmpur Court, GT Road,
Delhi-110053.

Subject: Regarding recovery of Environmental
Compensation from M/s **Munnavar Ali,**
D23/4, Gali No. 16, Chauhan Banger, Main
Road, Brahampuri, Delhi-110053.

Sir,

Hon'ble NGT vide its order dated 09.07.2024 in the matter of "Mohd Danish Vs GNCTD" constituted a joint committee comprising of District Magistrate North-East Delhi and Delhi Pollution Control Committee (DPCC) to look into the matter and take appropriate preventive, prohibitive, punitive and remedial action in case of violation.

In compliance, a joint inspection team comprising of officials of SDM (Seelampur) and DPCC has visited the premise (i.e. **house at D-23/4 , Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi-110053**) on 06.09.2024 and found that ground water is being extracted illegally through borewell for domestic purpose.

DPCC has imposed Environmental Compensation (EC) of **Rs. 35,064/- (Rs. Thirty-Five Thousand Sixty-Four only)** for illegal extraction of ground water on **Sh. Munnavar Ali R/o 23/4, Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi-110053** which is not deposited yet.

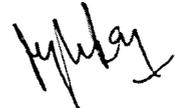
It is not out of place to be mentioned that Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No. 25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi"

(24)

regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

In view of above, you are requested to take appropriate action for recovery of Rs. 35,064/- (**Rs. Thirty-Five Thousand Sixty-Four only**) as arrears of the land revenue at the earliest and submit compliance report to DPCC within 15 days from the date of issuance of this letter.

Your sincerely



SEE, CMC-I

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-110093.**
2. **Sh. Munnavar Ali R/o 23/4 , Gali No. 16, Chauhan Banger, Main Road, Brahampuri, Delhi-110053**
- ✓ 3. **Master File, CMC-I.**

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To,

The DPCC (Department of Environment),
DELHI POLLUTION CONTROL COMMITTEE,
3RD FLOOR, BLOCK-1, DMRC IT PARK,
SHASTRI PARK, DELHI-110053.

Annexure-8

Sub: SUBMISSION OF FINE RS. 35,064/- WHICH WAS DEPOSIT THROUGH DD. No. 939963.

Dear sir,

It is submitted that I, MUNNVAR ALI S/o Late Sh. ABDUL ALI R/o H.No. D-23/4, GALI NO. 16, CHAUHAN BANGER, MAIN ROAD, BRHAMPURI, DELHI-110053.

That I received a notice vide no. NO. SDM/SLP/COURT MATTER/2025/15160-62, Dated 31.10.2025, with SDM Seelampur.

That I pay the Rs. 35,064/- fine through D.D. Vide No. 939963, with Kotak Mahindra Bank, Branch: Yojna Vihar, New Delhi, as per the direction of SDM, Seelampur, Delhi-110053, which was fine of Under Section 15 NGT ACT 2010, by P.S. Shastri Park, Delhi-110053.

That the said amount which is in favour of DPCC, Department, hence therefore accepted my said DD, and I will not repeat my mistake like burning of Garbage/leaves/Parali/Plastic/Rubber/Summer Siver etc, in future for any purpose.

567/1111
13/11/2025

Dated: 10.11.2025.

Thanking you,

मुन्वर अली

Applicant

MUNNVAR ALI S/o Late Sh. ABDUL ALI R/o H.No. D-23/4, GALI NO. 16, CHAUHAN BANGER, MAIN ROAD, BRHAMPURI, DELHI-110053

Mob. No. 9873115050.

Pl. Attn: Section CMC
& update record

M
13/11

Pls send the original DD to Accounts Section
14/11

Sh. Jitender
Needful
17/11/25

Delhi Pollution Control Committee
Dairy No. 169865
11 NOV 2025
CMC-1
Sign. of Receiving Officer

26

A/c Payee



Kotak Mahindra Bank 0211-New Delhi - Yojna Vihar

939963

दिनांक
Date

Valid for three months from date of issue
1 0 1 1 2 0 2 5
D D M M Y Y Y Y

On demand pay DELHI POLLUTION CONTROL COMMITTEE

को या उनके आदेश पर Or Order

रुपये Rupees Thirty Five Thousand Sixty Four only

अदा करें।

₹ 35,064.00

Payable At *** Not Over INR. 35,064.00

For Value Received
for Kotak Mahindra Bank Ltd.

New Delhi
(0211)

Purchaser:
MUNNWAR ALI

Signature
RAHUL KAPOOR
Emp. Code-222703

(Drawee Branch)

939963 0004850001

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